

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 27TH DAY OF FEBRUARY, 2001

Original Application No.61 of 2001

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.V.SRIKANTAN, MEMBER(A)

Prabhat Kumar Yadav, S/o Shri Hari karan Yadav  
R/o Intiathok District Gonda.

... Applicant

(By Adv: Shri D.K.Srivastava)

Versus

1. Union of India through  
Chairman/Secretary,  
Railway Board,Rail Bhawan  
New Delhi.
2. Members, Staff Railway Board  
Rail Bhawan,New Delhi
3. Railway recruitment Board,Allahabad.  
Through its Chairman, D.R.M.  
Annexe Building, Nawab yusuf  
Road, Allahabad.

... Respondents

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

This OA u/s 19 of A.T.Act 1985 has been filed  
challenging order dated 12.12.2000 by which candidature  
of the applicant has been cancelled after giving him  
opportunity of hearing.

The facts in short giving rise to this application  
are that the Railway recruitment Board Allahabad issued  
a Notification dated 23.10.1999 inviting applications  
for admission to the Vocational Course in Railway  
Commercial for academic year 2000-2001. The applicant  
applied for being selected as a candidate for the  
training. The written examination was held on  
6.2.2000. The result was declared on 26.4.2000.

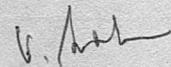
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However the name, roll number of the applicant was not shown as successful candidate. Aggrieved by which he filed OA in this Tribunal registered as O.A.No.649/2000. The OA filed by the applicant was heard alongwith several other connected cases and a common order was passed on 21.9.2000. The Railway recruitment Board was directed to pass the order after giving opportunity of hearing to the applicant. In pursuance of the direction of this Tribunal, ~~Railway~~ Board served memorandum on the applicant and after receiving his explanation has passed the impugned order.

After hearing the learned counsel for the applicant at length we do not find any good ground for interference by this Tribunal. The ~~Railway~~ <sup>Recruitment</sup> Board is supposed to be an expert body to assess whether the answers given by a particular candidate are based on use of unfair means. We do not find any material to have a different view on this matter.

The OA is dismissed accordingly having no merits. However, there will be no order as to costs.



MEMBER(A)



VICE CHAIRMAN

Dated: Feb. 27th, 2001

/Uv/